

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**DATE OF HEARING: 21.12.2017**

**Petition No. 188/MP/2017**

Petitioner : ACME Bhiwadi Solar Power Private Limited  
Respondent : Solar Energy Corporation of India Limited  
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016.

**Petition No. 189/MP/2017**

Petitioner : ACME Karnal Solar Power Private Limited  
Respondent : Solar Energy Corporation of India Limited  
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016.

**Petition No. 190/MP/2017**

Petitioner : ACME Hisar Solar Power Private Limited  
Respondent : Solar Energy Corporation of India Limited  
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016.

**Petition No. 201/MP/2017**

Petitioner : ACME Hisar Solar Power Private Limited  
Respondent : Solar Energy Corporation of India Limited  
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

**Petition No. 202/MP/2017**

Petitioner : ACME Koppal Solar Power Private Limited



Respondent : Solar Energy Corporation of India Limited  
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

**Petition No. 203/MP/2017**

Petitioner : ACME Vijaypura Solar Power Private Limited  
Respondent : Solar Energy Corporation of India Limited  
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

**Petition No. 204/MP/2017**

Petitioner : ACME Babadham Solar Power Private Limited  
Respondent : Solar Energy Corporation of India Limited  
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

**Petition No. 211/MP/2017**

Petitioner : Solar Power Developers Association  
Respondent : Solar Energy Corporation of India Limited  
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016.

**Petition No. 230/MP/2017**

Petitioner : ACME Kurukshetra Solar Power Private Limited  
Respondents : NTPC Limited and Another  
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016.

**Petition No. 231/MP/2017**

Petitioner : ACME Rewari Solar Power Private Limited  
Respondents : NTPC Limited and Another

Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016.

**Petition No. 232/MP/2017**

Petitioner : ACME Mahbubnagar Solar Power Private Limited

Respondents : NTPC Limited and Another

Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 8.8.2016.

**Petition No. 233/MP/2017**

Petitioner : ACME Yamunanagar Solar Power Private Limited

Respondents : NTPC Limited and Another

Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 9.8.2016.

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri Hemant Sahai, Advocate, ACME  
Shri Mazag Andrabi, Advocate, ACME  
Shri Saahil Kaul, Advocate, ACME  
Ms. Shruti Dass, Advocate, ACME  
Ms. Himangini Mehta, Advocate, ACME  
Shri Chaturan Das, ACME  
Shri Anurag Sharma, Advocate, SPDA

**Record of Proceedings**

Learned counsels for the Petitioners submitted that these present Petitions have been filed *inter-alia* for seeking revision of tariff on account of increase in capital cost due to imposition of Central Goods and Service Tax, 2017, integrated Goods and Service Tax, 2017 and issuance of Notification No. 50/2017-Customs dated 30.6.2017 issued by the Custom Department.

2. After hearing the learned counsels for the Petitioners, the Commission admitted the Petitions and directed to issue notices to the respondents.

3. The Commission directed the Petitioners to serve copies of the Petitions on the respondents immediately, if not served already. The Commission directed the

respondents to file their replies, by 24.1.2018, with an advance copy to the Petitioners, who may file their rejoinders, if any, by 18.2.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. These Petitions shall be listed for hearing on 27.2.2018.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**